BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CONT.CAS(C) No. 22 of 2012

26.03.2014

The learned counsel for the petitioner, Mr. K. Paul is present as well as Mr. S.C. Shyam, learned Sr. CGC and Mr. B. Pathak, learned counsel for respondent No. 5 are present.

While examining the record, I have noticed that, Mr. S. Sen is one of the counsel in WP(C) No. 400 (SH) 2002 as such, I am not inclined to take up the matter.

List this matter before any other Bench without me (i.e. Hon'ble Mr. Justice, S.R. Sen).

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 285 of 2012

26.03.2014

Heard Mr. P. Nongbri, learned counsel for the petitioner as well as the learned State counsel, Mr. S. Sen Gupta.

I am of the opinion that, to adjudicate the matter, the original case record Memo No. L.14/6(13) 2006 maintained by the office of the Deputy Commissioner, East Khasi Hills, Shillong is required.

The learned State respondent is directed to produce the file/case record without fail.

Registry is directed to furnish the copy of this order to the Deputy Commissioner, East Khasi Hills, Shillong immediately.

List this matter on 15.04.2014 for file/case record and hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 320 of 2012

26.03.2014

Heard Mr. A.S. Siddiqui, learned counsel for the petitioner as well as Mr. R. Gurung, learned State counsel and Mr. H. Abraham, learned counsel for respondent No. 4.

The learned counsel, Mr. A.S. Siddiqui submits that the matter has already been settled before the Lok Adalat on 09.01.2010. Hence, the petitioner is not interested to pursue this writ petition and both the parties agreed to abide by the decision of the Lok Adalat. Since both the parties agreed by the decision of the Lok Adalat, the matter stands disposed of.

The learned State respondent is directed to release the pension and other terminal benefits within 2(two) months from the date of this order.

Accordingly, the matter stands disposed of.

JUDGE

D. Nary